

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 589 of 2020

IN THE MATTER OF:

Kotak Mahendra Bank Ltd.

...Appellant

Vs

**Unity Infraprojects Ltd.
Through its Resolution Professional**

....Respondent

Present:

For Appellant: Mr. Himanshu Bhushan, Advocate

For Respondent:

ORDER
(Through Virtual Mode)

21.07.2020 At the request of the Learned Counsel for the Appellant, to produce a copy of M.A. No. 423 of 2020, three weeks' time is granted from today. Also, the Learned Counsel for the Appellant is directed to furnish the certified copy of day to day adjudication proceedings recorded by the Adjudicating Authority (NCLT, Mumbai Bench, Mumbai) from the date of filing of the aforesaid M.A. No. 423 of 2020 till date by the next hearing date.

The Office of the Registry is directed to List the matter under the caption 'For Admission (Fresh Case)' on **14th August, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)